

(FORM A) PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF LIQUID GLASS HOSPITALITY LLP RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	LIQUID GLASS HOSPITALITY LLP
2.	Date of incorporation of Corporate Debtor	14.12.2016
3.	Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Mumbai, Maharashtra
4.	Limited Liability Identification No. of Corporate Debtor	AAI-0091
5.	Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> Flat- Sonnet-403, Plot 11 & 12, Kesar Harmony, Kharghar, Raigarh, Maharashtra-410210
6.	Insolvency commencement date in respect of Corporate Debtor	09.10.2019 (Copy of order received on 12.10.2019)
7.	Estimated date of closure of insolvency resolution process	06.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Uday Shreeram Sakrikar IBBI/IPA-001/IP-P01230/2018-19/11927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	303, Rahul Vihar A, Lane 8 Dahanukar Colony, Kothrud, Pune, Maharashtra-411038 Email: <a href="mailto:ipudaysakrikar@gmail.com">ipudaysakrikar@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303, Rahul Vihar A, Lane 8 Dahanukar Colony, Kothrud, Pune, Maharashtra-411038 Email: <a href="mailto:irp.liquidglasshospitality@gmail.com">irp.liquidglasshospitality@gmail.com</a>
11.	Last date for submission of claims	26.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable
<p>Notice is hereby given that the Hon'ble Adjudicating Authority (here, National Company Law Tribunal, Mumbai Bench at Mumbai) has ordered the commencement of corporate insolvency resolution process of LIQUID GLASS HOSPITALITY LLP on 09.10.2019.</p>		



The creditors of Liquid Glass Hospitality LLP, are hereby called upon to submit their claims with proof on or before 26.10.2019 to the interim resolution professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

The proof of claim is to be submitted as per following specified forms

Form B: -for Claims by Operational Creditors

Form C: -for Claims by Financial Creditors

Form D: -for Claims by Workmen and Employees

Form E: -for Claims by Authorised Representative of Workmen and Employees

Form G: -for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms from the website of [www.ibbi.gov.in](http://www.ibbi.gov.in) (link: <https://ibbi.gov.in/home/downloads>) or the CIRP Regulations 2016.

Submission of false or misleading proofs of claim shall attract penalties.

*Uday*



Uday Shreeram Sakrikar  
Interim Resolution Professional in the matter of LIQUID GLASS HOSPITALITY LLP  
IBBI/PA-001/IP-P01230/2018-19/11927

Date: 14.10.2019

Place: Mumbai